

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 80 OF 2020 (SZ)**

**IN THE MATTER OF:**

Suo Motu ..... Applicant(s)

Versus

Union of India & Others ..... Respondent(s)

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R3)**

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**Place: Hyderabad.**

**Date: 08-08-2024.**



**Counsel for Respondent No. 3**



**REPORT DATED 08-08-2024 OF TELANGANA STATE POLLUTION CONTROL BOARD IN SUO MOTU OA No.80 OF 2020 (SZ).**

A Suo Motu Application No.80 of 2020 before the Hon'ble NGT, Southern Zone, Chennai with a prayer to set aside the approval granted to private respondents, to pass an order similar to the order dated 24.10.2017 in Application No. 69-72 of 2013 (SZ) to stop all further expansion in M/s. Divi's Laboratories Ltd., (Respondent No. 8), to pass orders to assess and pay compensation to farmers, etc for pollution caused by the private respondents.

As per directions from Hon'ble NGT vide order dated 29.08.2023, a team of officials from CPCB, RD-Chennai has carried out inspection of the Respondent industries during September 11-13, 2023. The officials inspected and monitored source emission, fugitive emission, Ambient Air Quality (VOCs) & waste water sampling was carried out. In addition, ground water sampling was carried out in & around the area to assess the water quality and to know any impact in ground water quality due to operation of the above Respondent industries.

The report dated 16.10.2023 of the Central Pollution Control Board (CPCB) has given conclusion that no impact in the water quality due to operation of these industries and also given certain suggestions regarding all the three respondent industries viz., Respondents No. 8, 9 and 10.

The Respondent Board reviewed the above industries before the Board's Task Force committee meeting held on 29.11.2023 and issued certain directions to the industries vide orders dated 05.12.2023 to comply with suggestions made by the Central Pollution Control Board (CPCB) in its report dated: 16.10.2023. **(Annexure – I, II & III)**

Earlier, The Respondent Board has submitted a report to the Hon'ble NGT on 16.02.2024 on the compliances on suggestions made by the CPCB team in its report dated 16.10.2023

The Hon'ble NGT vide order dated: 16.07.2024 directed the Respondent Board to file the report by recording pending compliances by M/s. Srinu Pharmaceuticals Pvt. Ltd, (Respondents No.9), M/s. Maruti Cottex Ltd., (Respondent – 10) and M/s. Divi's Laboratories Pvt Ltd., (Respondent – 8) has complied with the conditions claimed by them.

Accordingly, the Respondent Board officials have inspected the industries on 01.08.2024 to verify the pending compliances on suggestions made by the CPCB team in its report dated 16.10.2023. The compliance is as follows: -

**M/s. Divi's Laboratories Pvt Ltd., (Respondent – 8):**

The industry improved the RO performance by increasing the set pressure of RO membrane, by increasing the auto flushing time duration of membrane and by conducting frequent Clean-In-Place (CIP) & de-scaling activity of RO membrane. Also, the industry has installed flow meters at RO Reject and MEE Inlet at existing ZLD system and at new ZLD system. The flow meters are connected to the TGPCB & CPCB servers.

**M/s. Srinji Pharmaceuticals Pvt. Ltd, (Respondent – 9):**

The industry has installed online analyzers in the stack connected to the Boiler for monitoring of PM, SO<sub>2</sub> & NO<sub>2</sub> and the same are connected to the TGPCB & CPCB servers. The industry has provided PTZ camera at ETP and connected the same to TGPCB & CPCB servers.

**M/s. Maruti Cottex Ltd., (Respondent – 10):**

The Board vide order dated: 05.12.2023 issued directions for augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply with the direction of augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply the direction. Further, the Respondent industry vide letter dated: 06.08.2024 stated that they will not use any Hazardous chemical that would affect cloth nor environment as they are surrounded by Pharmacy and drug units which use harmful chemicals in their process. (Annexure-IV).

The industry has provided flow meters for LTDS & HTDS treatment plants, UF inlet & outlet, all stages of RO inlet, outlet & permeate, MEE inlet, condensate. Also, provided cameras at ETP area, Boiler area, production area and main gate area. However, the flow meters & cameras are yet to be connected to the TGPCB server.


**Place: Nalgonda.**

**Date: 08-08-2024**

  
**ENVIRONMENTAL ENGINEER**  
**ENVIRONMENTAL ENGINEER**  
Telangana Pollution Control Board,  
Regional Office, Nalgonda.

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ANNEXURE - I

	<b>TELANGANA STATE POLLUTION CONTROL BOARD</b> PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE, SANATHNAGAR, HYDERABAD - 500 018.	Phone: 040-23887500 Fax: 040-23815631 Website: tspcb.cgg.gov.in
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**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No. NLG-20/TSPCB/TF/HO/2023 - 1219**

**Date: 05.12.2023**

**Sub :** TSPCB - M/s. Divi's Laboratories Limited (Unit -1), Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of Lingoigudem (V) and Sy.No.505 & 506 of Aregudem, Choutuppal (M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **DIRECTIONS** - Orders Issued - Reg.

**Ref :**

1. CFO&HWA Order vide order dt.24.03.2021 with validity of 31.03.2026.
2. Directions No.NLG-20/TSPCB/UH-V/TF/2016-2635, dt.04.03.2020.
3. T.O Letter No. NLG-20/TSPCB/UH-V/TF/2016, dt.04.03.2020 to District Collector, Yadadri Bhuvanagiri.
4. T.O. Letter No. NLG-20/TSPCB/UH-V/TF/2016, dt.26.02.2021 to the District Collector, Yadadri Bhuvanagiri.
5. The Joint Inspection report was received through District Collector, Yadadri Bhuvanagiri vide dated 13.07.2021.
6. Directions Order No.NLG-20/TSPCB/TF/HO/2016-, dt:10.08.2021.
7. Sri Arige Veeraswamy, S/o. Arige Kistaiah, Tangadpalle Village, Choutuppal Mandal, Yadadri Bhuvanagiri Distirct has filed an Original Application No.55 of 2022 before the Hon'ble NGT, Southern Zone, Chennai.
8. The Hon'ble NGT order dated:21.08.2023.
9. CPCB, RD-Chennai has carried out inspection of the industries during the September 11 - 13, 2023.
10. Hon'ble NGT orders dt.12.10.2023.
11. Inspection of the industries by the Board Officials on 20.11.2023.
12. Hearing held on 29.11.2023.

DESPATCH NO:  
DATE 05 DEC 2023

\* \* \* \* \*

1. **WHEREAS**, your industry is located at Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of Lingoigudem (V) and Sy.No.505 & 506 of Aregudem, Choutuppal (M), Yadadri Bhuvanagiri District and engaged in manufacturing of Bulk Drug and intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued CFO & HWA to the industry vide order dt.24.03.2021 with validity of 31.03.2026.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued certain directions to the industry on 04.03.2020 to comply with.
4. **WHEREAS**, vide reference 3<sup>rd</sup> & 4<sup>th</sup> cited, the Board addressed a letter to the District Magistrate & Collector, Yadadri Bhuvanagiri on 04.03.2020 & 26.02.2021 respectively requesting to constitute a Multi Disciplinary Team to conduct a detailed study in consultation with the local public to assess the extent of ground water contamination due to operation of the industry and extent of damage caused to any identifiable persons / agricultural lands in and around the industry and suggest remedial action / compensation to be recovered from the industry on pollution pays principle within three months with the following members viz., (i) Representative from Revenue Department, (ii) Representative from Agricultural Department, (iii) Representative from Ground Water Board, (iv) Representative from TSPCB & (v) Experts from IICT / NEERI.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Multi Disciplinary Team has conducted joint inspection of the industry and surroundings on 16.03.2021, 30.03.2021 & 16.04.2021. The Joint Inspection report was received through District Collector, Yadadri Bhuvanagiri vide dated 13.07.2021. The Joint Inspection team made the following suggestions for prevention and control of pollution:

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- i) The industry shall continue to operate the scrubbers provided to control process emissions regularly for control of odour to the surroundings.
  - ii) The industry shall continue to operate the Zero Liquid Discharge (ZLD) system regularly to treat the effluents and reuse the same.
  - iii) The hazardous waste shall be kept stored inside the sheds till the final disposal to TSD/Cement industries.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued certain directions to the industry on 10.08.2021.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, Sri Arige Veeraswamy, S/o. Arige Kistaiah, Tangadpalle Village, Choutuppal Mandal, Yadadri Bhuvanagiri District has filed an Original Application No.55 of 2022 before the Hon'ble NGT, Southern Zone, Chennai praying for compensation of Rs. 52,09,150/- or the quantum assessed by the experts, restore agriculture lands & bore wells of the applicant in Survey No.80, 78 and 250 and action against three polluting industries.
8. **WHEREAS**, the Board filed report dated:01.07.2023 before Hon'ble NGT in OA.No.55 of 2022. Vide reference 8<sup>th</sup> cited, the Hon'ble NGT heard the matter on 21.08.2023 and issued following order:
- "Even on the last date of hearing, we directed the Telangana State Pollution Control Board to upload the report. However, the same has not been done and it is not available with us. 2. The prayer sought for in this application is that the compensation payable by Respondents No.1 and 2 to the applicant and restore the agricultural land and bore well of the applicant in Survey No.80, 78, and 250 for the purpose of cultivation. 3. Let the report be filed in the line of prayer sought for in the Original Application".*
9. **WHEREAS**, a similar case pertaining to the above industries was filed before the Hon'ble NGT, Chennai in OA No.80 of 2020 (SZ). The Hon'ble NGT heard the matter on 21.11.2023 and mentioned that the CPCB has given the conclusions and suggestions regarding all the three respondent industries. The respondent industries were directed to give an undertaking with the timeframe before which it could be completed. The matter is posted on 04.01.2024.
10. **WHEREAS**, vide reference 9<sup>th</sup> cited, as per directions from Hon'ble NGT vide order dated: 29.08.2023 in O.A. No.80 of 2020, a team of officials from CPCB, RD-Chennai has carried out inspection of the industries (3 Nos.) during the September 11 - 13, 2023 and the details pertaining to M/s. Divis Laboratories Ltd., Unit-I are as follows:

**Conclusion:**

- a) The unit has provided treatment facility for waste water treatment to achieve ZLD. The analysis results show that the RO performance needs to be improved.
- b) The analysis results of source emission monitoring of scrubber and boiler shows that the air pollution control system are operated properly.
- c) Adequate storage facilities provided for storage of hazardous waste.
- d) The unit has provided 71 flow meters, in which seven flow meters are connected to CPCB & TSPCB server. In order to verify ZLD based on quantum of waste water treated, the flow meters installed at RO Reject & MEE shall be additionally connected to CPCB & TSPCB server.

Based on the above, the following suggestions made for further improvement of the existing system is as follows:

- a) The unit shall take necessary steps to improve the performance of RO system.
- b) The unit shall connect the flow meters installed at RO Reject & MEE Inlet to CPCB & TSPCB server.

**Over all Conclusion:**

- a) The ground water (bore well & piezo metric well) analysis report shows that **no impact in the water quality due to operation of these industries** and same is also concluded in the joint committee report of other State Departments of Telangana constituted by District Administration, Yadadri Bhuvanagiri dist. and also in the report of CSIR-NEERI.

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- b) Out of three Industries two industries viz M/s Srini Pharmaceuticals Ltd and M/s Maruti Cottex Ltd., found non-complying w.r.t discharge of effluent on land, non-segregation of effluent, improper operation of ETP, non-connectivity of flow meter etc., so it is suggested TSPCB should take necessary action against the industries for ensuring ZLD.

11. **WHEREAS**, vide reference 10<sup>th</sup> cited, the Hon'ble NGT vide latest order dated:12.10.2023 in O.A. No.55 of 2022 issued following order:

*"Since the application is for compensation due to the contamination of the water, the Telangana State Pollution Control Board was directed to file a report.*

*The Telangana State Pollution Control Board has filed its report, wherein they have quoted the CSIR - NEERI's report and has given its reasons for the presence of chemicals in the water which makes it not suitable for growing paddy.*

*The applicant also stated that the soil, as of now, is not suitable for growing paddy.*

*Though the Agricultural Department had recommended that Sugarcane, Sugar beet, Oats, Barley, Wheat, Cotton, Sorghum, all millets, Sunhemp, and Dalincha crops may be grown in that area, the Paddy is not mentioned.*

*In this context, let the applicant also state whether he was earlier raising paddy crops and that due to the water contamination, he is unable to grow paddy.*

*Let both the applicant as well as the Telangana State Pollution Control Board assess the damages based on the earlier crop yield prior to the contamination caused by the Pharmaceutical Companies and after the water contamination, which should make it easy for us to assess the damage claimed.*

*The report of the Telangana State Pollution Control Board has mentioned that the hazardous waste shall be kept stored inside the sheds till the final disposal to TSD/Cement industries. But, it is silent about how it is stored as of now which may also be a cause of contamination.*

*The Telangana State Pollution Control Board is also directed to find out whether these industries in that area are connected to the OCEMS system.*

12. **WHEREAS**, vide reference 11<sup>th</sup> cited, the RO-Nalgonda Official inspected the industry on 20.11.2023 and observed the following non-compliances/ suggestions of the CPCB:-

1. The industry shall take necessary steps to improve the performance of RO system.
2. The industry shall connect the flow meters installed at RO Reject & MEE Inlet to CPCB & TSPCB server.

13. **WHEREAS**, vide reference 12<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 29.11.2023. The industry representative (Virtual) and RO Nalgonda have attended the meeting.

I. The Committee noted the following:

- a) The industry shall take necessary steps to improve the performance of RO system.
- b) The industry shall connect the flow meters installed at RO Reject & MEE Inlet to CPCB & TSPCB server.

II. The complainant informed that, the three industries are generating more effluents and not giving proper details. He requested the Board to verify the status of the industry and enquire with the local people and farmers.

After detailed discussions, the Committee recommended to issue certain directions to the industry.

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14. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue following directions to your industry:-
1. The industry shall comply with the conditions stipulated in the consent order of the Board.
  2. The industry shall take necessary steps to improve the performance of RO system as per the CPCB suggestion.
  3. The industry shall connect the flow meters installed at RO Reject & MEE Inlet to CPCB & TSPCB server as per the CPCB suggestion.
15. These orders are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
16. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), directing closure of the industry in the interest of Public Health and Environment without any further notice.

Sd/-  
**MEMBER SECRETARY**

To  
M/s. Divi's Laboratories Ltd.,  
Lingo jigudem (V), Choutuppal (M),  
Yadadri Bhuvanagiri District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

//T.C.F.B.O//

  
**Senior Environmental Engineer**  
**(Task Force - UH-IV)**

This Order has the Digital Approval by the Member Secretary.



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ANNEXURE-II  
TELANGANA STATE POLLUTION CONTROL BOARD  
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,  
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500  
Fax: 040-23815631  
Website: tpspcb.cgg.gov.in

**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No.NLG-12/TSPCB/TF/HO/2023 - 1220**

**Date:05.12.2023**

**Sub :** TSPCB - M/s. Srini Pharmaceuticals Ltd., Choutuppal (V&M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **DIRECTIONS** - **Orders Issued** - Reg.

**Ref :**

1. CFO&HWA vide order dt:17.08.2022 with a validity of 30.06.2026.
2. Directions issued to your industry vide order dated 19.01.2018 & 18.10.2019 & 04.03.2020 and 19.04.2021.
3. Sri Arige Veeraswamy, S/o. Arige Kistaiah, Tangadpalle Village, Choutuppal Mandal, Yadadri Bhuvanagiri District has filed an Original Application No.55 of 2022 before the Hon'ble NGT, Southern Zone, Chennai.
4. The Hon'ble NGT order dated:21.08.2023.
5. CPCB, RD-Chennai has carried out inspection of the industries during the September 11 - 13, 2023.
6. Hon'ble NGT orders dt.12.10.2023.
7. Inspection of the industries by the Board Officials on 20.11.2023.
8. Hearing held on 29.11.2023.

6/1  
DESPATCH NO:  
DATE: 06 DEC 2023

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Choutuppal (V&M), Yadadri Bhuvanagiri District and engaged in manufacture of Bulk Drug / Intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board has issued CFO & HWA (Expansion) to the industry vide order dt.17.08.2022 with a validity of 30.06.2026..
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued certain directions to the industry on 19.01.2018 & 18.10.2019, 04.03.2020 & 19.04.2021 to comply with.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, Sri Arige Veeraswamy, S/o. Arige Kistaiah, Tangadpalle Village, Choutuppal Mandal, Yadadri Bhuvanagiri District has filed an Original Application No.55 of 2022 before the Hon'ble NGT, Southern Zone, Chennai praying for compensation of Rs. 52,09,150/- or the quantum assessed by the experts, restore agriculture lands & bore wells of the applicant in Survey No.80, 78 and 250 and action against polluting industries.
5. **WHEREAS**, the Board filed report dated:01.07.2023 before Hon'ble NGT in OA.No.55 of 2022. Vide reference 4<sup>th</sup> cited, the Hon'ble NGT heard the matter on 21.08.2023 and issued following order:

*"Even on the last date of hearing, we directed the Telangana State Pollution Control Board to upload the report. However, the same has not been done and it is not available with us. 2. The prayer sought for in this application is that the compensation payable by Respondents No.1 and 2 to the applicant and restore the agricultural land and bore well of the applicant in Survey No.80, 78, and 250 for the purpose of cultivation. 3. Let the report be filed in the line of prayer sought for in the Original Application".*

6. **WHEREAS**, a similar case pertaining to the above industries was filed before the Hon'ble NGT, Chennai in OA No.80 of 2020 (SZ). The Hon'ble NGT heard the matter on 21.11.2023 and mentioned that the CPCB has given the conclusions and suggestions regarding all the three respondent industries. The respondent industries were directed to give an undertaking with the timeframe before which it could be completed. The matter is posted on 04.01.2024.

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7. **WHEREAS**, vide reference 5<sup>th</sup> cited, as per directions from Hon'ble NGT vide order dated: 29.08.2023 in O.A. No.80 of 2020, a team of officials from CPCB, RD-Chennai has carried out inspection of the industries (3 Nos.) during the September 11 – 13, 2023 and the details pertaining to M/s. Srini Pharmaceuticals Ltd., are as follows:

**Conclusion:**

- a) The analysis report indicated the unit is not segregating the LTDS and HTDS effluent and the ETP provided including RO & MEE is not operated properly.
- b) The analysis report of the stagnated samples collected near the ETP area indicates the characteristics of effluent and same is ensured by the chemical compound analysis of raw effluent & stagnated water sample.
- c) The hazardous waste generation, storage & disposal is not maintained category wise as per the Authorisation issued by TSPCB.
- d) The analysis results of source emission monitoring of scrubber and boiler shows that the air pollution control system are operated properly.
- e) The flow meters installed at inlet of HTDS, LTDS, RO feed & reject, MEE feed and condensate are not connected to CPCB server except RO permeate.
- f) Online continuous emission monitoring system is not provided in the boiler stack.

Based on the above, the following are suggested for taking action on the unit by TSPCB:

- a) The unit shall properly segregate the effluent as high TDS stream and low TDS stream.
- b) The unit shall ensure proper maintenance and operation of ETP. Filter press shall be provided instead of sludge drying bed.
- c) The unit shall enhance the capacity of RO as per the ETP treatment capacity 300 KLD.
- d) The unit shall operate the MEE properly to achieve ZLD.
- e) The stagnated samples collected near the ETP area shows the nature of effluent, so industry shall ensure that no untreated effluent discharged on land and achieve proper ZLD.
- f) The industry shall properly maintain individual category wise records of hazardous waste generation, storage and disposal. Same shall be maintained in Annual Report Submission Form 4.
- g) The unit shall connect the flow meters installed at inlet of HTDS, inlet of LTDS, RO feed, RO Reject, MEE feed and condensate to CPCB server.
- h) The unit shall provide online analyser in the stack connected to the boiler for measurement of PM, SO<sub>2</sub>, & NO<sub>2</sub> and same shall be connected to CPCB & TSPCB server.
- i) The unit shall provide cameras around the ETP area in order to monitor any discharge of effluent. The cameras shall be connected to TSPCB & CPCB server.

**Over all Conclusion:**

- a) The ground water (bore well & piezo metric well) analysis report shows that **no impact in the water quality due to operation of these industries** and same is also concluded in the joint committee report of other State Departments of Telangana constituted by District Administration, Yadadri Bhuvanagiri dist. and also in the report of CSIR-NEERI.
- b) Out of three Industries two industries viz M/s Srini Pharmaceuticals Ltd and M/s Maruti Cottex Ltd., found non-complying w.r.t discharge of effluent on land, non-segregation of effluent, improper operation of ETP, non-connectivity of flow meter etc., so it is suggested TSPCB should take necessary action against the industries for ensuring ZLD.

8. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Hon'ble NGT vide latest order dated:12.10.2023 issued following order:

*"Since the application is for compensation due to the contamination of the water, the Telangana State Pollution Control Board was directed to file a report.*

*The Telangana State Pollution Control Board has filed its report, wherein they have quoted the CSIR - NEERI's report and has given its reasons for the*

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presence of chemicals in the water which makes it not suitable for growing paddy.

The applicant also stated that the soil, as of now, is not suitable for growing paddy.

Though the Agricultural Department had recommended that Sugarcane, Sugar beet, Oats, Barley, Wheat, Cotton, Sorghum, all millets, Sunhemp, and Dalincha crops may be grown in that area, the Paddy is not mentioned.

In this context, let the applicant also state whether he was earlier raising paddy crops and that due to the water contamination, he is unable to grow paddy.

Let both the applicant as well as the Telangana State Pollution Control Board assess the damages based on the earlier crop yield prior to the contamination caused by the Pharmaceutical Companies and after the water contamination, which should make it easy for us to assess the damage claimed.

The report of the Telangana State Pollution Control Board has mentioned that the hazardous waste shall be kept stored inside the sheds till the final disposal to TSDF/Cement industries. But, it is silent about how it is stored as of now which may also be a cause of contamination.

The Telangana State Pollution Control Board is also directed to find out whether these industries in that area are connected to the OCEMS system.

9. **WHEREAS**, vide reference 7<sup>th</sup> cited, the RO-Nalgonda Official inspected the industry on 20.11.2023 and furnished the following non-compliances/status of the suggestions of the CPCB given during their inspection:

- i. The industry submitted BG of Rs. 16 Lakh with BG No.16340100017243 on 17.10.2022 valid up to 14.10.2023.
- ii. The industry's compliance towards suggestions made by the CPCB team (during their inspection of the industry on September 11 - 13, 2023, as per orders of the Hon'ble NGT in OA No:80 of 2020) report dated:16.10.2023 submitted to the Hon'ble NGT, is as given below:

S.No.	Suggestions made by the CPCB team	Industry's compliance
1.	The unit shall properly segregate the effluent as high TDS stream and low TDS stream.	The industry is segregating the effluents as HTDS & LTDS and storing separately. During inspection, the Board Officials collected samples of the same to assess the segregation.
2.	The unit shall ensure proper maintenance and operation of ETP. Filter press shall be provided instead of sludge drying bed.	During inspection, the Board Officials collected samples from different stages of the ZLD to assess the efficiency. As per the suggestion of CPCB team, the industry has purchased the filter press and about to install.
3.	The unit shall enhance the capacity of RO as per the ETP treatment capacity 300 KLD.	The industry has placed PO bearing No:SPPL/ENG/200/23-24, Dt:18.11.2023 for purchase of new RO system of capacity 150 KLD to enhance the RO system capacity.
4.	The unit shall operate the MEE properly to achieve ZLD.	During inspection, the Board Officials collected samples from different stages of the ZLD to assess the efficiency.
5.	The stagnated samples collected near the ETP area shows the nature of effluent, so industry shall ensure that no untreated effluent discharged on land and achieve proper ZLD.	The industry representative informed to the Board Officials that due gasket leakage in the transfer line of effluent and rain in the previous day of the inspection, there was stagnation. Subsequently, the contaminated soil removed and disposed to TSDF along with solid waste 16.09.2023. During inspection on 20.11.2023, no discharges were observed.
6.	The industry shall properly maintain individual category wise records of hazardous waste generation, storage and disposal. Same shall be maintained in Annual Report Submission Form 4.	During inspection on 20.11.2023, records verified and found maintained.
7.	The unit shall connect the flow	<b>Not complied.</b>

	meters installed at inlet of HTDS, inlet of LTDS, RO feed, RO Reject, MEE feed and condensate to CPCB server.	
8.	The unit shall provide online analyser in the stack connected to the boiler for measurement of PM, SO <sub>2</sub> , & NO <sub>2</sub> and same shall be connected to CPCB & TSPCB server.	The industry has issued PO for installation of the online analyzer for monitoring of PM, SO <sub>2</sub> & NO <sub>2</sub> vide PO No: SPPL/ENG/199/23-24, dt.18.11.2023.
9.	The unit shall provide cameras around the ETP area in order to monitor any discharge of effluent. The cameras shall be connected to TSPCB & CPCB server.	The industry has provided PTZ camera at ETP. However, the same has to be connected to the TSPCB & CPCB server.

10. **WHEREAS**, vide reference 8<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 29.11.2023. The industry representative (Virtual) and RO Nalgonda have attended the meeting.

I. The Committee noted the following:

- a) The industry submitted BG of Rs. 16 Lakh with BG No.16340100017243 on 17.10.2022 valid up to 14.10.2023.
- b) The industry's compliance towards suggestions made by the CPCB team (during their inspection of the industry on September 11 - 13, 2023, as per orders of the Hon'ble NGT in OA No:80 of 2020) report dated:16.10.2023 submitted to the Hon'ble NGT. The industry implemented the most of the suggestions and yet to implement the following suggestions:

S. No.	Suggestions made by the CPCB team	Industry's compliance
1.	The unit shall enhance the capacity of RO as per the ETP treatment capacity 300 KLD.	The industry has placed PO bearing No:SPPL/ENG/200/23-24, Dt:18.11.2023 for purchase of new RO system of capacity 150 KLD to enhance the RO system capacity.
2.	The unit shall connect the flow meters installed at inlet of HTDS, inlet of LTDS, RO feed, RO Reject, MEE feed and condensate to CPCB server.	Not complied.

II. The complainant informed that, the three industries are generating more effluents and not giving proper details. He requested the Board to verify the status of the industry and enquire with the local people and farmers.

After detailed discussions, the Committee recommended to issue certain directions to the industry.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue following directions to your industry:-

1. The industry shall comply with the conditions stipulated in the consent order of the Board.
2. The industry shall enhance the capacity of RO as per the ETP treatment capacity 300 KLD in connection with the CPCB suggestion.
3. The industry shall connect the flow meters installed at inlet of HTDS, inlet of LTDS, RO feed, RO Reject, MEE feed and condensate to CPCB server as per the CPCB suggestion.

- (11)
12. These orders are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
  13. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), directing closure of the industry in the interest of Public Health and Environment without any further notice.

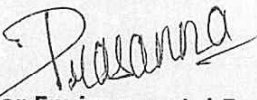
**Sd/-**  
**MEMBER SECRETARY**

**To**  
**M/s. Srinu Pharmaceuticals Ltd.,**  
**Choutuppal (Village & Mandal),**  
**Yadadri Bhuvanagiri District.**

**Copy to:**

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

//T.C.F.B.O//


  
**Senior Environmental Engineer**  
**(Task Force - UH-IV)**

This Order has the Digital Approval by the Member Secretary.



12

ANNEXURE - II

	<b>TELANGANA STATE POLLUTION CONTROL BOARD</b> <b>PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,</b> <b>SANATHNAGAR, HYDERABAD - 500 018.</b>	Phone: 040-23887500 Fax: 040-23815631 Website: tspcb.cgg.gov.in
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**BY REGD. POST WITH ACK. DUE**

**ORDER ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No. NLG-10/TSPCB/TF/HO/2023 - 1218**

**Date: 05.12.2023**

**Sub :** TSPCB – M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District – Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) – **DIRECTIONS** – Orders Issued – Reg.

- Ref :**
1. CFO Order dt.28.09.2022 valid upto 31.12.2027.
  2. Closure order No.NLG-10/TSPCB/UH-II/2016-697, dt.22.06.2019.
  3. Temporary Revocation of Closure order No. NLG-10/TSPCB/UH-II/2016-1041, dt.25.07.2019 for a period of Three months.
  4. Extension of Temporary Revocation of Closure orders dt.04.03.2020, 12.10.2020 & 16.08.2021 for a period of Six Months.
  5. Revocation of Closure Order No.NLG-10/TSPCB/TF/HO/2016-, Dt:06.01.2022.
  6. Sri Arige Veeraswamy, S/o. Arige Kistaiah, Tangadpalle Village, Choutuppal Mandal, Yadadri Bhuvanagiri Distirct has filed an Original Application No.55 of 2022 before the Hon'ble NGT, Southern Zone, Chennai praying for compensation of Rs. 52,09,150/- or the quantum assessed by the experts, restore agriculture lands & bore wells of the applicant in Survey No.80, 78 and 250 and action against polluting industries.
  7. TSPCB Report dated:01.07.2023 filed before the Hon'ble NGT, Southern Zone, Chennai.
  8. CPCB, RD-Chennai has carried out inspection of the industries during the September 11 – 13, 2023.
  9. Hon'ble NGT orders dt.12.10.2023.
  10. Inspection of the industries by the Board Officials on 20.11.2023.
  11. Hearing held on 29.11.2023.

DESPATCH NO:  
DATE: 06 DEC 2023

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Choutuppal (V) & (M), Yadadri Bhuvanagiri District and engaged in textile fabric processing.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO of the Board vide order dt:28.09.2022 for fabric processing-1,50,000 Mtrs/day & Printed / dyed synthetic polyester cotton fabric - 1,50,000 Mtrs/day with validity up to 31.12.2027.
3. **WHEREAS**, the Board reviewed the industry in the Task Force Committee meeting held on 18.06.2019 in connection with inspection of the industry by Joint team constituted by Hon'ble NGT, New Delhi in Appeal No.141-170 of 2018 & Non compliance of the Board directions and consent conditions. As per the recommendation of the Task Force Committee, the Board issued closure orders to the industry on 22.06.2019 vide reference 2<sup>nd</sup> cited.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board has issued Temporary Revocation of closure orders to your industry dt.25.07.2019 for a period of Three months stipulating certain conditions to comply.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure order dt.04.03.2020 for a period of Six Months and further extended Temporary Revocation of Closure order dt.12.10.2020 for a period of Six Months and also extended Temporary Revocation of Closure order dt.16.08.2021 for a period of Six Months.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Board has issued Revocation of Closure Orders to the industry on 06.01.2022.
7. **WHEREAS**, vide reference 6<sup>th</sup> cited, Sri Arige Veeraswamy, S/o. Arige Kistaiah, Tangadpalle Village, Choutuppal Mandal, Yadadri Bhuvanagiri Distirct has filed an Original Application No.55 of 2022 before the Hon'ble NGT, Southern Zone, Chennai praying for compensation of Rs. 52,09,150/- or the quantum assessed by the experts, restore agriculture lands & bore wells of the applicant in Survey No.80, 78 and 250 and action against polluting industries.

8. **WHEREAS**, the Board filed report dated:01.07.2023 before Hon'ble NGT in OA.No.55 of 2022. Vide reference 7<sup>th</sup> cited, the Hon'ble NGT heard the matter on 21.08.2023 and issued following order:

*"Even on the last date of hearing, we directed the Telangana State Pollution Control Board to upload the report. However, the same has not been done and it is not available with us. 2. The prayer sought for in this application is that the compensation payable by Respondents No.1 and 2 to the applicant and restore the agricultural land and bore well of the applicant in Survey No.80, 78, and 250 for the purpose of cultivation. 3. Let the report be filed in the line of prayer sought for in the Original Application".*

9. **WHEREAS**, a similar case pertaining to the above industries was filed before the Hon'ble NGT, Chennai in OA No.80 of 2020 (SZ). The Hon'ble NGT heard the matter on 21.11.2023 and mentioned that the CPCB has given the conclusions and suggestions regarding all the three respondent industries. The respondent industries were directed to give an undertaking with the timeframe before which it could be completed. The matter is posted on 04.01.2024.
10. **WHEREAS**, vide reference 8<sup>th</sup> cited, as per directions from Hon'ble NGT vide order dated: 29.08.2023 in O.A. No.80 of 2020, a team of officials from CPCB, RD-Chennai has carried out inspection of the industries (3 Nos.) during the September 11 – 13, 2023 and the details pertaining to M/s. Maruthi Cottex Ltd., are as follows:

**Conclusion:**

- The waste water generated is not segregated as HTDS and LTDS as per the consent condition.
- The analysis report of the samples collected in the ETP & RO indicated that the existing system is not adequate and operated properly to achieve ZLD.
- Analysis report of the boiler emission are within the norms and indicates that air pollution control system are operated properly.
- During the visit, stagnation of water is observed in the dense Juliflora plant growth area inside the premises and the TDS measured is around 2100 to 5700 ppm, which indicates the discharge of effluent.
- The flow meters provide at inlet and outlet of ETP and MEE feed and RO permeate are not connected to TSPCB. In order to verify/ monitor ZLD system additional flow meters are required in all stages of RO permeate & reject, MEE condensate.

**Based on the above, the following are suggested for taking action on the unit by TSPCB:**

- The unit shall segregate the effluent as LTDS and HTDS as per the consent and provide separately treatment system accordingly.
- The unit shall augment the ETP, RO and MEE system to treat the LTDS and HTDS effluent and ensure adequate capacity of the treatment units.
- The TDS observed in the stagnated water ranges from 2100 to 5700 ppm. The high TDS indicates the discharge of effluent, so the unit shall achieve ZLD and ensure that no untreated/treated/partially treated effluent discharged on land.
- The unit shall provide separate dedicated facility for storage of hazardous waste generated in the unit.
- Juliflora plant growth inside the premises shall be removed and green belt shall be developed. Proper access shall be provided in the green belt area.
- The unit shall provide flow meters for inlet & outlet of LTDS & HTDS treatment plants, UF inlet & outlet, all stages of RO inlet, outlet & permeate, MEE inlet, condensate. These flow meters shall be connected to TSPCB server.
- The unit shall provide cameras around the unit in consultation with TSPCB in order to monitor any discharge of effluent. The cameras shall be connected to TSPCB.

**Over all Conclusion:**

- The ground water (bore well & piezo metric well) analysis report shows that **no impact in the water quality due to operation of these industries** and same is also concluded in the joint committee report of other State Departments of Telangana constituted by District Administration, Yadadri Bhuvanagiri dist. and also in the report of CSIR-NEERI.
- Out of three Industries two industries viz M/s Srimi Pharmaceuticals Ltd and M/s Maruti Cottex Ltd., found non-complying w.r.t discharge of effluent on land, non-

segregation of effluent, improper operation of ETP, non-connectivity of flow meter etc., so it is suggested TSPCB should take necessary action against the industries for ensuring ZLD.

11. **WHEREAS**, vide reference 9<sup>th</sup> cited, the Hon'ble NGT vide latest order dated:12.10.2023 issued following order:

*"Since the application is for compensation due to the contamination of the water, the Telangana State Pollution Control Board was directed to file a report.*

*The Telangana State Pollution Control Board has filed its report, wherein they have quoted the CSIR - NEERI's report and has given its reasons for the presence of chemicals in the water which makes it not suitable for growing paddy.*

*The applicant also stated that the soil, as of now, is not suitable for growing paddy.*

*Though the Agricultural Department had recommended that Sugarcane, Sugar beet, Oats, Barley, Wheat, Cotton, Sorghum, all millets, Sunhemp, and Dalincha crops may be grown in that area, the Paddy is not mentioned.*

*In this context, let the applicant also state whether he was earlier raising paddy crops and that due to the water contamination, he is unable to grow paddy.*

*Let both the applicant as well as the Telangana State Pollution Control Board assess the damages based on the earlier crop yield prior to the contamination caused by the Pharmaceutical Companies and after the water contamination, which should make it easy for us to assess the damage claimed.*

*The report of the Telangana State Pollution Control Board has mentioned that the hazardous waste shall be kept stored inside the sheds till the final disposal to TSDF/Cement industries. But, it is silent about how it is stored as of now which may also be a cause of contamination.*

*The Telangana State Pollution Control Board is also directed to find out whether these industries in that area are connected to the OCEMS system.*

**Post the matter on 28.11.2023".**

12. **WHEREAS**, vide reference 10<sup>th</sup> cited, the RO-Nalgonda Official inspected the industry on 20.11.2023 and furnished the following non-compliances/status of the suggestions of the CPCB given during their inspection:

13. **WHEREAS**, vide reference 11<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 29.11.2023. The industry representative (Virtual) and RO Nalgonda have attended the meeting.

I. The Committee noted the following:

- a) The line canal is laid at ground level for effluent flow into ETP and having some openings on the top of drains. Which may cause overflow during rainy season.
- b) They are not maintaining good housekeeping in process area.
- c) The industry's compliance towards suggestions made by the CPCB team (during their inspection of the industry on September 11 - 13, 2023, as per orders of the Hon'ble NGT in OA No:80 of 2020) report dated:16.10.2023 submitted to the Hon'ble NGT, is as given below:

Sl. No	Suggestions made by the CPCB team	Industry's compliance
1.	The unit shall segregate the effluent as LTDS and HTDS as per the consent and provide separately treatment system accordingly.	The industry is not segregating the effluents into HTDS and LTDS (as per CFO). The industry is treating the combined effluent Biological ETP followed by Carbon filter, Sand filter, UF and RO system. The RO permeate is recycled back in the process and the RO Rejects are sent to MEE followed by ATFD. The salts from ATFD are disposed to TSDF, Dundigal for secured land filling.

2.	The unit shall augment the ETP, RO and MEE system to treat the LTDS and HTDS effluent and ensure adequate capacity of the treatment units.	Directed to comply
3.	The unit shall provide separate dedicated facility for storage of hazardous waste generated in the unit.	Partially complied. The industry is having a shed for storage of HW's. However, huge quantities of sludge observed in the sludge drying bed. The same has to be disposed in priority basis. Filter press shall be provided instead of sludge drying beds.
4.	The unit shall provide flow meters for inlet & outlet of LTDS & HTDS treatment plants, UF inlet & outlet, all stages of RO inlet, outlet & permeate, MEE inlet, condensate. These flow meters shall be connected to TSPCB server.	Directions may be issued to comply with.
5.	The unit shall provide cameras around the unit in consultation with TSPCB in order to monitor any discharge of effluent. The cameras shall be connected to TSPCB.	Directions may be issued to comply with.

II. The complainant informed that, the three industries are generating more effluents and not giving proper details. He requested the Board to verify the status of the industry and enquire with the local people and farmers.

After detailed discussions, the Committee recommended to issue certain directions to the industry.

14. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue following directions to your industry:-

- a) The industry shall comply with the conditions stipulated in the consent order of the Board.
- b) The industry shall comply with the following as per the CPCB suggestions:-
  - i. The unit shall segregate the effluent as LTDS and HTDS as per the consent and provide separately treatment system accordingly.
  - ii. The unit shall augment the ETP, RO and MEE system to treat the LTDS and HTDS effluent and ensure adequate capacity of the treatment units.
  - iii. The unit shall provide separate dedicated facility for storage of hazardous waste generated in the unit.
  - iv. The unit shall provide flow meters for inlet & outlet of LTDS & HTDS treatment plants, UF inlet & outlet, all stages of RO inlet, outlet & permeate, MEE inlet, condensate. These flow meters shall be connected to TSPCB server.
  - v. The unit shall provide cameras around the unit in consultation with TSPCB in order to monitor any discharge of effluent. The cameras shall be connected to TSPCB.
- c) The industry shall operate the ZLD system effectively.
- d) The industry shall not discharge any effluents on land within the premises or outside the industry premises under any circumstances.

15. These orders are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).

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16. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), directing closure of the industry in the interest of Public Health and Environment without any further notice.


Sd/-  
MEMBER SECRETARY

To  
M/s. Maruthi Cottex Ltd.,  
Choutuppal (V) & (M),  
Yadadri Bhuvanagiri District.

Copy to:

1. The JCEE, Z.O., R.C.Puram for information and necessary action.
2. The EE, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

  
Senior Environmental Engineer  
(Task Force - UH-IV)

This Order has the Digital Approval by the Member Secretary.



17

ANNEXURE -IV



# Maruti Cottex Limited

Dare.06.08.2024.

To,  
The Member Secretary,  
Telangana State Pollution Control Board,  
Paryavarana Bhavan,  
A-III,IE,Sanath nagar,  
Hyderabad-500 018.

Respected Sir,

We Maruti Cottex Limited is a cloth processing unit, we are dependent only on Government orders for our survival.


We Maruti Cottex Limited had NGT inspection on 18.03.2019 we had got closure by Telangana State pollution Control Board on 22.06.2019 ,due to very small rectifications, we had got temporarily revocation on 25.07.2019 ,Due to our good conduct and following all Telangana State pollution Control Board norms we got permanent revocation from Telangana State Pollution Control Board, Sanathnagar, Hyderabad vide letter order no.NLG-10/TSPCB/TF/HO/2016-1673 Dt.06.01.2022.

Our industry is being regularly inspected by Regional Officer Environmental Engineer Nalgonda past 6 years and all norms have been met as per Telangana State pollution Control Board requirements, every 6 months there is computerized inspection by only Environmental Engineer in Pollution Control Board from Telangana all our reports are 100% satisfactory and have been running as per Telangana State Pollution Control Board standards.

We Maruti Cottex Limited having a cloth processing unit and do not use any Hazardous chemical, that would affect cloth nor environment we are surrounded by Pharmacy and Drugs units which intend use harmful chemicals in their process.

We have a humble submission as we do not use any Hazardous chemicals in process and our good conduct. We kindly request to bail us from this issue permanently as it's very difficult to run industry with the issue as government department and bankers are not believing in us.

We have 100% faith in our Indian Judicial system and hope our pray would be accepted.

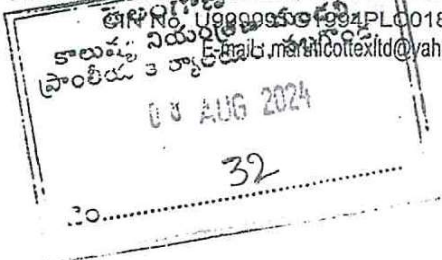
Thanking you Sir,  
With Regards,  
For Maruti Cottex Limited,  
  
(VIKRANT GARG)  
Managing Director.



CC to The Environmental Engineer,Telangana State Pollution Control Board,Regional Office,Nalgonda.

Hyderabad Office : 21-1-966, Opp. Lane In High Court, Beside Sakshi Dental Clinic, Ghansi Bazar, Hyderabad - 2. Mobile No. 9912348715  
Regd. Office & Works, No. 257, Vill & Md. Choutuppal, Dist. Yadadri Bhuvanagiri (T.S) - 508 252 (INDIA)

Office No. 9999999999 PLD018211, Mobile No. 9912348708, 9912348711  
E-mail: maruticottexltd@yahoo.co.in, website : www.maruticottex.com,





18

**Item No.10:**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No.80 of 2020 (SZ)**

IN THE MATTER OF:

SUO MOTU

... Applicant(s)

*Versus*

Union of India and Ors.

...Respondent(s)

Date of hearing: 16.07.2024.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. H. Yasmeen Ali for R2, R4 to R7.  
Ms.C.P. Kavitha Renjini represented  
Mr. T. Sai Krishnan for R3.  
Mr. Raghul Balaji a/w.  
M/s. Janani Shankar, R. Parthasarathy for R8.  
Mr. S. Sai Sathya Jith for R9.  
Ms. S. Priyadharshini for R10.

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ORDER

1. Today, Ms. S. Priyadharshini, the learned counsel undertakes to file vakalath on behalf of the 10<sup>th</sup> Respondent.

2. As recorded in our order earlier, the 8<sup>th</sup> Respondent has filed its affidavit of compliance, which the Telangana Pollution Control Board (TGPCB) was directed to inspect and file their report. Accordingly, the report dated 17.02.2024 is filed by the TGPCB setting out the suggestions given by the Central Pollution Control Board (CPCB) and the compliance by Respondents No.8, 9 and 10.

3. So far as the 8<sup>th</sup> Respondent (M/s. Divi's Laboratories Limited) is concerned, the CPCB has suggested to the industry to take steps to improve the performance of the R.O. system.

4. The 8<sup>th</sup> Respondent along with its report dated 16.02.2024 has annexed a letter addressed to the TGPCB dated 10.02.2024, wherein they have specifically stated that the suggestions given by the CPCB to improve the performance of the R.O. system are already complied with and they are in day-to-day operations. The second condition to connect the flow meters installed at R.O. reject and MEE inlet to the CPCB and TGPCB server also is complied with by the 8<sup>th</sup> Respondent. The TGPCB shall report whether the 8<sup>th</sup> Respondent has complied with the conditions as claimed by them.

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5. So far as the 9<sup>th</sup> Respondent (M/s. Srinu Pharmaceuticals Private Limited) is concerned, as per the TGPCB report, the suggestion of providing an online analyzer in the stack connected to the boiler for measuring PM, SO<sub>2</sub> and NO<sub>2</sub> which shall be connected to the TGPCB and CPCB server. The industry had installed an online analyzer for monitoring PM, SO<sub>2</sub> and NO<sub>2</sub>, but they are yet to be connected with the TGPCB and CPCB server. Let the TGPCB file a report on whether the same is connected to the TGPCB server.

6. The other aspect is regarding the installation of cameras around the ETP area. Though the unit has provided cameras and is connected to the TGPCB server, it is stated that it is to be connected to the CPCB server also.

7. So far as the 10<sup>th</sup> Respondent (M/s. Maruti Cottex Limited) is concerned, they are yet to comply with the directions issued by the Board for augmentation of the ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry has not yet provided flow meters and connected them to the TGPCB server. Similarly, the provision of cameras around the unit and particularly, in the ETP area is not provided. It appears that they requested the Board officials some more time for the installation of the cameras citing the financial crisis.

8. Let the report be filed by the TGPCB recording the pending compliance by Respondents No.9 and 10 in this regard.

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9. Post the matter on 12.08.2024.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.80/2020(SZ),  
16<sup>th</sup> July, 2024. Mn.

